GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.4273

TO BE ANSWERED ON THE 21ST MARCH, 2018

USE OF VACANT LAND

4273. SHRI DEVENDRA SINGH BHOLE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government proposes to use vacant land in cantonment areas for commercial purposes;
- (b) if so, the details thereof and the benefits likely to accrue to the army as a result thereof; and
- (c) if not, the reasons therefor?

MINISTER OF STATE (DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

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(डा. सुभाष भामरे)

(a) to (c): As per existing rules, policy and instructions, A-1 defence land under Army in Cantonment cannot be used for any purpose other than military. All A-1 defence land held with Army including such land in Cantonment areas has its planned usages keeping in mind the future strategic, operational and security needs of the nation. Certain land which appears to be vacant is actually used for training, camping, sports, mobilization purpose etc. besides being earmarked for Key Location Plan (KLP) and for future expansion. The vacant land which are under the management of Cantonment Boards are kept reserved for municipal purposes.
